

**PUNJAB VIDHAN SABHA**

**Bill No. 17-PLA-2015**

**THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND  
MEDICAL FACILITIES REGULATION) AMENDMENT BILL, 2015**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab State Legislature Members (Pension and  
Medical Facilities Regulation) Act, 1977.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth  
Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab State Legislature Members  
(Pension and Medical Facilities Regulation) Amendment Act, 2015. Short title  
and  
commencement.

(2) It shall come into force on and with effect from the date of its  
publication in the Official Gazette.

2. In the Punjab State Legislature Members (Pension and Medical  
Facilities Regulation) Act, 1977, in section 3, in sub-section (1), for the words  
“seven thousand five hundred rupees” and “five thousand rupees”, the words  
“ten thousand rupees” and “seven thousand five hundred rupees”, shall  
respectively be substituted. Amendment in  
section 3 of  
Punjab Act 5  
of 1977.

3. In the principal Act, in section 4-A,—

(i) in sub-section (1), for the words “one lakh rupees”, the words  
“five lac rupees” shall be substituted; and

(ii) in sub-section (2), for the words “one lakh and fifty thousand  
rupees”, the words “five lac rupees” shall be substituted. Amendment in  
section 4-A of  
Punjab Act 5  
of 1977.

CHANDIGARH :  
The 9th April, 2015

SHASHI LAKHANPAL MISHRA,  
Secretary.